SAHAJ (ITR-1)

[For individuals being a resident (other than not ordinarily resident) having total income up to Rs.50 lakh, having

Assessment Year

INDIAN INCOME TAX RETURN

FORM	SAHAJ (ITR-1)	thousand] [Not for an indivi-	dual who is either Direct en deducted u/s 194N or if	y, other sources (Interest tor in a company or has in f income-tax is deferred on		•	2	0 2	3	-	2	4
PAR	T A GENER	RAL INFORMA	ATION									
			(A2) First Name	(A4) Date of Birth	(A5) Aadhaar		digits)	/Aadh	aar E	nrolm	ent I	d (28
(A1)F	PAN		(A2a) Middle Name	D D M M Y Y	YY							
			(A3) Last name									
(A6)	Mobile No.		(A7) E-mail Add		Address: (A8) Premises/Building/Vill (A11) Town/City/Distr PIN code	lage (A10) Roa ict (A12) S	d/Str	eet/Post	Offic Coun	e A))Name rea/Lo	
[Plea:		1		fore due date, □139(r Condonation of dela 1), □ 148, □ 153C		Publ Pens Pens Othe	entra ic ione ione ione	al Gov Sector rs-CG rs-PSU	t. Und	State (dertaki dertaki ensione P P l Not A	Govt. ing ers-SO ension	□ G □ ners-
,) If revised/d MM/YYYY)	efective, then er	nter Receipt No. ar	nd Date of filing ori	ginal return					/	/	
				42(1)/148/153C or		enter Uniq	ue	П	П	Ш	/ /	
(A20) Are you opti	ng for new tax re	egime u/s 115BAC ?	☐ Yes ☐ No								
(A21 Yes I		g return of inco	me under Seventh pr	roviso to section 139(1) but otherwise not r	equired to fur	nish	return	of in	ome?	- (Tic	k) 🗖
[Note one o	e: To be filled or more condit	ions mentioned i	is not required to fu in the seventh provis	1.7-				rn of i	ncom	due to	o fulfi	lling
'				nount or aggregate of		Rs. 2 lakhs for	An	ount (Rs) (I	f Yes)		

	(ii)	Have you incurred expenditure of amount or aggregate of consumption of electricity during the previous year? (Yes/No)	amou	nt exceeding Rs. 1 lal	kh on	Amount (Rs) (If Yes)
	(iii)	Are you required to file a return as per other conditions pres proviso to section 139(1) (If yes, please select the relevant cond				(Tick) ☐ Yes ☐ No
PAI	RT I	B GROSS TOTAL INCOME				Whole- Rupee(₹) only
В1	i	Gross Salary (ia + ib + ic+id+ie)			i	
		a Salary as per section 17(1)	ia			
		b Value of perquisites as per section 17(2)	ib			
		c Profit in lieu of salary as per section 17(3)	ic			
		Income from retirement benefit account maintained in a notified country u/s 89A (country drop down will be provided in e-filing utility)	id			
		e Income from retirement benefit account maintained in a country other than notified country u/s 89A	ie			
	ii	Less allowances to the extent exempt u/s 10 (drop down to be provide	d in e-		ii	
	"	(Ensure that it is included in salary income u/s 17(1)/17(2)/17(3))			"	
	iia	Less: Income claimed for relief from taxation u/s 89A			iia	
	iii	Net Salary (i – ii-iia)			iii	
ION	iv	Deductions u/s 16 (iva + ivb + ivc)			iv	
SALARY / PENSION		a Standard deduction u/s 16(ia)	iva			
V / P		b Entertainment allowance u/s 16(ii)	ivb			
LAR		c Professional tax u/s 16(iii)	ivc			
SAI	v	Income chargeable under the head 'Salaries' (iii – iv)	•		B1	
B2	Tic	k applicable option Self-Occupied Let Out Deemed Let O	ut			
	i	Gross rent received/ receivable/ lettable value during the year			i	
	ii	Tax paid to local authorities	ii			
	iii	Annual Value (i – ii)	•		iii	
	iv	30% of Annual Value	iv			
TY	v	Interest payable on borrowed capital	v			
PER	vi	Arrears/Unrealised rent received during the year less 30%	vi			
HOUSE PROPERTY	vii	Income chargeable under the head 'House Property' (iii $-$ iv $-$ v) negative) Note: - Maximum loss from House Property that can be set-off is INR 2, 00, forward and set of loss, please use ITR -2			В2	
вз	e-fi ben	ome from Other Sources (drop down like interest from saving accounting utility specifying nature of income and in case of dividend income efit account maintained in a notified country u/s 89A, please mention a licable relief from section 234C)	e and	Income from retirement	D2	
	Les	s: Deduction u/s 57(iia) (in case of family pension only)				
	Les	s: Income claimed for relief from taxation u/s 89A				
B4	Gro	oss Total Income (B1+B2+B3) (If loss, put the figure in negative)			B4	
Ĺ		e: To avail the benefit of carry forward and set of loss, please use ITR -2				
PAI	RT (C - DEDUCTIONS AND TAXABLE TOTAL INCOME (Refer	r instru	ctions for Deduction limit	as per l	Income-tax Act.

80C	80CCC	80CCD(1)	80CCD(1B)	80CCD	0(2)	80D			80DD		80DD	В		80F	0		80EE	
						(Details ar	e to be	filled in	(Details a filled in the	re to l	be(Detail.	s are to	be fille	d in				
						provided in	e-filing	utility)	to be prov filing utility	ided in	e-provide	ed in e-f	îling util	ity)				
80EEA	80EEB	80G	80GG	80GGA		80GGC			80TTA		80TT	В		801	J		Any	
		(Details are to be filled in the			s are to be the drop											are to	dedu	
		drop down to		down	to be									dro	p dor	vn to be	ner th	
		be provided in e-filing utility)		provide filing u										filir	ig uti		e-filir utility	
Fotal d	eductions					C1									tal II I-C1	come	C2	
Exempt	Income: 1	For reporting	nurnose	Drop do	wn to be i	orovided ir	ı e-filin	g utility	mentioning	g nature	of exem	pt inco	me, rele				ion	
			OF TAX PA															
01		yable on tot		D2		te u/s 87A				D3	Tax	after	Rebat	e	T			
D4		and education	n .	D5	Total	Tax and	Coss			D6	Reli	iof n	s 89	(Please				
,,	Cess @ 4		,,,,	D3	Total	r ax anu	cess			Бо	enst	are to	submi im this	t Forn				
) 7	Interest u	ı/s 234A		D8	Intere	est u/s 234	4B			D9	Inte	erest u	/s 2340	C .				
D10	Fee u/s 2	34F		D11	Total	Tax, Fee	and In	iterest (D5+D7+I	D8+D9+	D10 – I	D6)						
D12	Total Ta	xes Paid		D13	Amou	nt payab	le			D14	Refun	d						
					(D11-D D11>D		(if				(D12-E	011) (i	fD12>I	D11)				
PART	E – OTH	ER INFORM	MATION		•										Ė			
Details o	of all Bank	Accounts held	in India at any t	ime dur	ing the p	revious y	ear (ex	cludin	g dorman	t accour	ıts)							
61. II	FS Code of	f the Bank	Name of th	e Bank			Acco	unt N	ımber				Select Credi		ount	for I	Refun	d
																		\exists
			selected for refur															
. In cas eturn.	e of Refund	, multiple accou	ints are selected f	or refun	d credit,	then refur	id will	be credi	ted to one	of the a	ccounts	decid	ed by C	CPC aft	er pı	ocessi	ng the	:
		ails of Adva	nce Tax and S				-											
	SSR Code					(DD/MM)	YYYY)		Serial Nun	nber of (Challan			Tax pa				
(Col (1)			Col (2))			'	Col (3)					Col (4)				
RI								П					\dashv		T			
R2															1			
Schedu	lle-TDS E	Details of TD	S/TCS [As per	Form	16/16A	/16C/27	D issu	ied by	the Ded	luctor(s)/ Em	ploy	er(s)/	Payer	·(s)/	Collec	tor(s)]
P.	ductor/Coll NN/ Aadha	ector or I	iame of Deductor/ Collector/Tenant			ment/ re- tax deduc				of ion/ coll	tax ection		Deduct			TCS cr aimed t		
th	e Tenant																	
C	ol (1)	(Col (2)	C	Col (3)				Col (4))		Col	(5)	1	Col (5)		
Г1									+					+				
Γ2																		
1.2																		
						VEI	RIFIC	ATION	I									
	Receipt No. Sign of Re		n in the return is		daughte	rof			solemnly d									
Official	sign oj Ke	mak	ing this return in	my capa		icie dilu is	_(drop	down i	o be provi	ided in e	filing u	ttility)	and I a	m also	comp	etent to	make	this

dentification No. of TRP	Name of TRP	Counter Signature of TRP

Signature:

Date: